

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No.873/93

Date of decision: 23.04.93.

The Secretary, South Eastern
Railway Construction Association
and Another ...Petitioners

Versus

Union of India through the Secretary
Ministry of Railways, Rail Bhawan,
New Delhi & Another ...Respondents

Coram:-

The Hon'ble Mr. I.K. Rasgotra, Member (A)
The Hon'ble Mr. J.P. Sharma, Member (J)

For the petitioner

Dr. J.P. Verghese,
Counsel.

Judgement(Oral)
(Hon'ble Mr. I.K. Rasgotra, Member (A))

Heard the learned counsel for the petitioner.

This Application is filed by:

- i) The Secretary, South Eastern Railway
Construction Association, B-92, Shastri
Garden, Patparganj, Delhi-92.
- ii) Shri C.N. Chithra, B-92, Shastri Garden,
Patparganj, Delhi-92.

The respondents impleaded in the petition are:

Union of India through its Secretary,
Ministry of Railways, Rail Bhawan, New
Delhi and Chairman, Railway Board,
Railway Bhawan, New Delhi.

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2. The said association is that of casual labours who have had at one time or the other worked on the South Eastern Railway. The headquarter of the South Eastern Railway is at Calcutta. There is no resolution of the association to authorise the Secretary of the association to file such a petition. The full particulars of Shri C.N. Chithra, petitioner No.2 have also not been indicated. Further the answering respondents who would be appointing authority of the petitioners would be General Manager/Divisional Railway Manager, South Eastern Railway have not been impleaded.

3. In the above circumstances, we find that the Application suffers from a number of infirmities including non-impleadment of proper parties etc. Further the territorial jurisdiction in this matter would be vest in the Calcutta Bench and not the Principal Bench. In view of the above, the O.A. is not maintainable in its present form. Accordingly, it is dismissed.


(J.P. SHARMA)
MEMBER (J)


(I.K. RASGOTRA)
MEMBER (A)

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